

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3405
ANSWERED ON:15.05.2006
VIOLATION OF LABOUR LAWS
Khanna Shri Avinash Rai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the fact that the CPWD, MES and BRO have not yet paid minimum wages to the workers engaged by them during the past several years;
- (b) if so, the details and the reasons therefor;
- (c) whether a gross violation of labour laws is reported to have been found in these organizations while engaging casual labours in their respective units;
- (d) if so, whether the Government has conducted any inspections of these organizations to find out the truth;
- (e) if so, the number of inspections conducted during each of the last three years and current year along with the outcome thereof;
- (f) the action taken by the Government against the officials found guilty in this regard; and
- (g) the steps being taken to safeguard the interests of the workers engaged therein?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

- (a) to (g): The information is being collected and will be laid on the table of the House.